

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1492 OF 2019, IA NO. 824 OF 2019 & IA NO. 825 OF 2019 IN**  
**DFR No. 3275 of 2018**

**Dated : 20<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Akash Ispat Private Limited Unit-II** ..... **Appellant(s)**  
**Versus**  
**Chhattisgarh State Electricity Regulatory Commission & Anr.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Pulkit Tore  
Mr. Anup Jain  
Mr. Vinay Jain

Counsel for the Respondent(s) :

**ORDER**

**IA No. 825 of 2019 - (For waiver of court fee)**

Prayer for waiver of court fee is rejected and, accordingly, the IA stands disposed of.

**IA NO. 1492 OF 2019 & IA NO. 824 OF 2019 IN**  
**DFR No. 3275 of 2018**

Issue notice on main appeal as well as on application for condonation of delay. Dasti, in addition, is permitted.

List the matter on **03.10.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/pk*

**(Justice Manjula Chellur)**  
**Chairperson**